

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH.

O. A. No. 558/91  
~~XXXXXX~~

100

DATE OF DECISION 6.1.1992

KV Bharathan

Applicant (s)

Mr PS Biju

Advocate for the Applicant (s)

Versus

Sub Divisional Inspector, Deptt.  
of Posts, Cherthala Sub Divn. Respondent (s)  
Cherthala & another.

Mr V Ajit Narayanan, ACGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member  
and

The Hon'ble Mr. N D Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? Y
3. Whether their Lordships wish to see the fair copy of the Judgement? Y
4. To be circulated to all Benches of the Tribunal? Y

JUDGEMENT

Mr NV Krishnan, A.M

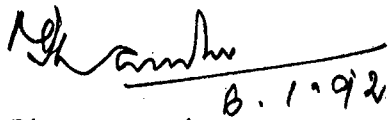
In this case, an interim order was passed directing the  
/(also referred to as KB Bharathan in Annexure A1 order) Y  
respondents to consider the applicant/(also provisionally for selection  
to the post of Extra Departmental Mail Carrier (EDMC, for short) in  
the Olavaippu Branch Office.


2                      The learned counsel for the respondents who has Y  
brought the records concerning the selection states that the records indicate  
that the applicant's case was also considered, but he was not selected.  
He also states that a full statement in this behalf has been filed  
points out Y  
in OA 1110/91. The learned counsel for the applicant/( that the  
records do not indicate who has been selected.

3                      As we notice that the only prayer made in this application  
is that the applicant should be considered for selection alongwith

other candidates sponsored by the Employment Exchange and as he has been so considered, but not selected, according to the statement made by the learned counsel for the respondents, we are of the view no other matter now subsists for adjudication in this case. Accordingly, this application is closed.

4 However, we make it clear that the applicant is at liberty to challenge the selection made in accordance with law.

  
(N Dharmadan)  
Judicial Member

  
(NV Krishnan)  
Administrative Member

6.1.92